

[Sh. M. V. Chandrasekhara Murthy]

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the Bill is passed.

[Translation]

SHRI RAMKRISHNA KUSMARIA (Damoh): Mr. Chairman, Sir, I am on a point of order. When the hon. Member rose to speak after the Bill was introduced for consideration, he was not allowed to make his submission. This does not comply to the rules. How such things can be allowed. Nobody was allowed to put his points on the Appropriation Bill.

MR. CHAIRMAN: I am not doing anything out of the rule. All these have been circulated to the members in the morning. So, the Appropriation Bill is there, everything is there. You should have given your notice to the Speaker at the appropriate time. Now, there is no more discussion on this.

18.35 hrs.

APPROPRIATION (NO. 4) BILL*, 1993

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94."

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce** the Bill.

I beg to move.**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. CHAIRMAN: Now, the question is:

"That Clause 1, the Enacting formula and the long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the Bill is passed.

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**Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The House will now take up the next item.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Chairman, Sir, the business of the House may now be suspended for tomorrow. *(Interruptions)*

DR. LAXMINARAYAN PANDEYA (Mandsaur): Please adjourn the House *(Interruptions)*

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Chairman, Sir, the next issue is very long. It therefore may be taken up tomorrow *(Interruptions)*

[English]

MR. CHAIRMAN: Do not hold the House to ransom. I am only doing my business. I am not doing anything out of the business. We have decided in the Business Advisory Committee that the House will sit up to seven of the Clock.

(Interruptions)

MR. CHAIRMAN: We shall take up the next item.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Yesterday also, the House sat till nine in the evening. We sat till nine in the evening because there was some important business which had to be completed within a given time. There are certain items which have been listed for today. I would request that we should extend the House till these items are completed. *(Interruptions)*

SHRI SRIKANTA JENA (Cuttack): There is no justification at all. *(Interruptions)*

SHRI GEORGE FERNANDES (Muzaffarpur): You will find that most of the Members in the Marxist side are not here. And the Minister of State for Home Affairs is going to raise this issue when they are not in the House. *(Interruptions)*

SHRI MUKUL WASNIK: Mr. George Fernandes has been so considerate once upon a time when he sat throughout the right. I would request him that that type of consideration should be shown this time also. *(Interruptions)*

SHRI GEORGE FERNANDES: This is an issue in which the whole House is interested. If you look at these benches, the Marxist Communist Party benches are absolutely vacant. The CPI has no other senior colleague. *(Interruptions)*

SHRI MUKUL WASNIK: That is nobody's fault. *(Interruptions)*

SHRI GEORGE FERNANDES: It is for the simple reason that they had not anticipated that this discussion would take place at this hour. Now if we are going to have a discussion at such pace without party leaders being here, without those who should be participating in this, who should be expressing themselves on this Jammu and Kashmir issue, it would be unfair to the Jammu and Kashmir, it would be unfair to the Minister who is going to raise this discussion and it will be unfair to the country. This is all I am trying to convey. This is not an issue on which the discussion can be made in haste.

(Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): I want to make only two points. There has to be a unanimity for the extension of time of the House which is not there. I do not know why they are threatening that they do not want to sit on Saturday. Let us sit on Saturday and let more people speak on it. I am making this point clear. *(Interruptions)*

[Translation]

DR. LAXMINARAYAN PANDEYA: The report of B.A.C. was accepted in the House. If need be, the sitting of the House may be held on Saturday. If the business of the House in that regard is not complete, what is the rationale behind going back after accepting the report once. *(Interruptions)*

[English]

SHRI BHOGENDRA JHA (Madhubani): Jammu and Kashmir is not an ordinary issue. Twice parliamentary teams have gone to the Valley, to Ladakh, to Leh and even to Jammu. Again we are to go. On this issue, on such an important issue when we have failed up till now to solve the problem, please do not rush it through. Let us discuss it. (*Interruptions*)

MR. CHAIRMAN: You have made your point.

(*Interruptions*)

SHRI MUKUL WASNIK: We also agree that Jammu and Kashmir is not an ordinary issue. It is a very important and a serious issue. And it is because of this reason that this House during this very session itself had discussed the situation on Jammu and Kashmir a few days back. And if this discussion is so important, I would request the hon. Members on the other side that let us be patient, let us discuss it and let us discuss it today. If it is so important, why are you trying to postpone it? If it is so important we should discuss it now and here.

And I would request the hon. Members that they should have some patience.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): The ruling party should not be rigid. The House can assemble on Saturday. This has been decided.

SHRI MUKUL WASNIK: Moreover, there are some other business too.

[*English*]

SHRI SRIKANTA JENA (Cuttack): Mr. Chairman, Sir, you have already given your ruling that the Business Advisory Committee had decided to sit upto 7 o'clock. Now 15 minutes are remaining and we can compromise till that time. Let the Minister say something. Then, we will take up this issue tomorrow.

MR. CHAIRMAN: Yesterday, we sat till about 8.30 p.m.

SHRI SRIKANTA JENA: Sir, it is your own observation. We can sit upto 7 o'clock. Let the Minister initiate the debate.

MR. CHAIRMAN: Friends, for 5½ hours we have discussed about Jammu and Kashmir on the Supplementary Demands for Grants. And the business of Jammu and Kashmir is listed in the List of Business. All the Members know that today it will be taken up for consideration.

Now may I request the hon. Minister to move the Resolution?

18.7 hrs.

STATUTORY RESOLUTION RE:
APPROVAL OF CONTINUANCE OF
PROCLAMATION BY PRESIDENT IN
RELATION TO THE STATE OF
JAMMU AND KASHMIR

[*English*]

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT): Sir, I beg to move:

"That this House approves the continuance in force of the Proclamation, dated the 18th July, 1990, in respect of Jammu and Kashmir, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from 3rd September, 1993."

As this August House is aware, in view of the then prevailing situation in Jammu and Kashmir, a Proclamation under Article 356 of the Constitution in relation to the State of Jammu and Kashmir was issued by the President on the 18th July, 1990 on the recommendation of the Governor, Jammu and Kashmir. Earlier, on 19th January, 1990, the Governor, Jammu, and Kashmir, assumed to himself the powers of the State Executive and Legislature, placing the Legislative Assembly of the State under suspension under the provisions of the Constitution of Jammu and Kashmir. A month later, on 19th February, 1990, the State Assembly